

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 232 OF 2016 &
IA NOS. 496 & 530 OF 2016 &
IA NO. 36 OF 2017**

Dated: 25th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Jaiprakash Power Ventures Ltd.

.... Appellant(s)

Vs.

M.P. Power Management Co. Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Puja Priyadarshini

Counsel for the Respondent(s) : Mr. Alok Shankar for R-1 to R-4

Mr. Aashish Anand Bernad
Mr. Paramhans for R-5

Ms. Ritika Singhal for R-6

Mr. Ashok Upadhyay, MPERC

ORDER

IA NO. 36 of 2017

(Appl. for condonation of delay in filing the written submission)

Delay in filing written submission is condoned and written submission is taken on record. Applications is disposed of.

Appeal No. 232 of 2016

Learned counsel for the Appellant is filing rejoinder today in the registry. Pleadings are complete.

List the matter for hearing on **25.04.2017.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**